

आयकर अपीलिय अधिकरण
मुंबई पीठ "बी" मुंबई
श्री विकास अवस्थी, न्यायिक सदस्य, एवं
श्री गगन गोयल, लेखाकार सदस्य के समक्ष
IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "B" BENCH
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &
SHRI GAGAN GOYAL, ACCOUNTANT MEMBER
आ.आ.सं. १३७४/मुंबई/२०२३ (नि.वं. २०१९-२०)
ITA No.1374/MUM/2023 (A.Y.2019-20)

Balkrishna Gobindram Shroff
Office No.4, 2nd Floor,
City Mall, Oshiwara Link Road,
Andheri West
Mumbai-400 053

PAN No. AAIPS4452L

..... अपीलार्थी / Appellant

बनाम Vs.

Principal Commissioner of Income Tax-8
Room No.611, 6th Floor,
Aayakar Bhavan, M. K. Road
Mumbai-400 020

..... प्रतिवादी / Respondent

अपीलार्थी द्वारा / Appellant by : Shri K. Gopal, Advocate

प्रतिवादी द्वारा / Respondent by : Shri C. T. Mathews, Sr. AR

सुनवाई की तिथि / Date of hearing : 19/06/2023

घोषणा की तिथि / Date of pronouncement : 19/06/2023

आदेश / ORDER

PER VIKAS AWASTHY, JM:

This appeal by the Assessee is directed against the order of Principal Commissioner of Income Tax, Mumbai-8 (hereinafter referred to as "the PCIT") dated 28.02.2023 passed u/s 264 of the Income Tax Act, 1961 (hereinafter referred to as "the Act"), for the assessment year 2019-20.



2. Shri K. Gopal, Advocate for the assessee/appellant filed an application from the assessee to withdraw the appeal. The relevant extract of the said application is as under:

“Sub: Application for Permission to withdraw the above mentioned Appeal

The present application is to seek Your Honors' permission to withdraw the above-mentioned appeal which is fixed for hearing on 19.06.2023. The Appellant has inadvertently filed the present appeal challenging the order dated 28.02.2023 passed by the Ld. Principal Commissioner of Income Tax, Mumbai - 8 under section 264 of the Act. As the said order is not appealable as per section 253 of the Act, the Appellant requests Your Honors to kindly grant permission to withdraw the present appeal and oblige.

Thanking You,

Yours faithfully,

Sd/-

Balkrishna Gobindram Shroff
Appellant”

3. The Id. Departmental Representative (DR) raised no objection in assessee withdrawing the appeal.

4. In the light of request made by the assessee/appellant, the appeal is dismissed as withdrawn.

Order pronounced in the open court on Monday the 19th day of June 2023.

Sd/-

(GAGAN GOYAL)

लेखाकार सदस्य/ACCOUNTANT MEMBER

मुंबई/Mumbai,

दिनांक/Dated: 19/06/2023

Mahesh R. Sonavane

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER



प्रतिलिपी अग्रेषित of the Order forwarded to:

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/The Respondent.
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधी, आय. अपी. अधि., मुंबई/DR, ITAT, Mumbai
5. गार्ड फाईल/Guard file.

BY ORDER,

//True Copy//

(Dy. /Asst. Registrar)/
Sr. Private Secretary
ITAT, Mumbai